

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.115
C.P.(IB)/9(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

BTI Tex Pvt Ltd

.....Applicant

V/s

BTI Ferrocast Pvt Ltd

.....Respondent

Order delivered on 17/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant

: None

For the Respondent

: Mr. Yuvraj Thakore, Advocate

ORDER

None has appeared on behalf of the applicant.

On the last date of hearing dated 08.02.2024, last opportunity was given to the applicant for filing the Form-D being record of default.

It is seen from the order sheet, various opportunities were taken by the applicant for filing the same.

However, neither against Form-D being record of default has been filed by the applicant either e-form as well as physical form, nor anyone is present to press the present application.

In view of the above, **C.P. (IB) 9(AHM) 2023** is dismissed in default for non-compliance.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)